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- (घ) यदि हां तो तत्संबंधी स्वीरा क्या है:
- (ङ) क्या परे राज्य को उक्त योजना के अधीन समाविष्ट किया गया है:
 - (च) यदि हां, तो व्रत्संबंधी ब्यीय क्या है: और
- (छ) यदि नहीं, ते अभी तक इस योजना के अधीन समाविष्ट किये गये जिलों के नाम क्या-क्या है?

ग्रामीण श्रेष्ट और रोजकार पंचालय में राज्य पंची (श्री **सन्दरेव प्रसाद वर्मा**): (क) सरकार ने राज्यों में सनिश्चित रोजगार योजना क्रियान्वित कर दी है।

- (ख) सनिश्चित रोजगार योजना 2.10.1993 से आन्ध प्रदेश, अरूणाचल प्रदेश, असम, बिहार, गुजरात, हरियाणा, हिमाचल प्रदेश, जम्मू व कश्मीर, कर्नाटक, केरल, मध्य प्रदेश, महाराष्ट्र, मणिपुर, मेघालब, मिजोरम, नागालैंड, उड़ीसा, राजस्थान, **सिकाम, तमिलनाड,** त्रिपरा, उत्तर प्रदेश, प. बंगाल, अंडमान और निकोबार द्वीप समह, दादरा और नागर हवेली, दमण और दीव और लक्षद्रीय में शरू की गई थी। हाल में सनिश्चित रोजगार योजना गोवा, पांडिचेरी और पंजाब में लाग की गई है।
 - (ग) जी, हां।
- (घ) सुनिश्चित रोजगार योजना राज्य के कुल 19 जिलों में क्रियान्वित की जा रही है।
- (ङ) से (छ) जी, नहीं। योजना राज्य के कल 218 विकास खंडों में से 181 विकास खंडों में क्रियानित की जा रही है। तथापि, योजना के अन्तर्गत राज्य के सभी 19 जिले लाये गए हैं।

Proposal of Andhra Pradesh for Safe drinking water

1440. DR. Y. LAKSHMI PRASAD: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the number of proposals for safe drinking water sent by the Andhra Pradesh Government to the Central Government during 1995-96;
- (b) the number of proposals out of the above cleared by the Central Government and the details of funds allocated for them; and
- (c) the names of those schemes and the number of those which have already been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRA-DEO PRASAD VERMA): (a) The State Government of Andhra Pradesh had sent 14 projects for safe drinking water supply under the sub-Mission Programme during 1995-96:

to Unstarred Questions

- (b) Out of the above 14 projects, 9 projects were approved by the Central Government at an estimated cost of Rs. 13151.86 lakh against which Rs. 3834.59 lakh has been released to the State Government.
- (c) The State Government has called for the tenders which are under evaluation by them. The implementation of the schemes will be taken up on completion of these formalities.

Strengthening of TRYSEM scheme

- 1441. SHRI AKHILESH DAS: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:
- (a) what are the main features of TRYSEM scheme: and
- (b) what measures Government propose to take to make the scheme more effective?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRA-DEO PRASAD VERMA): (a) The TRYSEM scheme aims at providing basic technical and managerial skills to rural youth in the age group of 18-35 from families below the poverty line to enable them to take up self-employment and wage employment ventures. The upper age limit is relaxable for certain disadvantaged groups. At least 50% of the selected youth should be drawn from Scheduled Caste and Scheduled Tribe communities. Similar reservation of benefit for women (40%) and physically disabled persons (3%) has also been provided for under the Scheme. The training is imparted both through formal training institutions including industrial and servicing units, commercial establishments 191

and through master draftsmen all of whom are given some honorarium. The trainees are given stipends during the training. The trainees are also provided with toolkits free of cost.

(b) Recently, some important steps have been taken to make TRYSEM more result-oriented. These steps include setting up of mini-ITIs in those blocks where no training infrastructure exists, making it incumbent on the training institute to complete the formalities of sanction of loans under IRDP before the completion of the training to improve the linkage of TRYSEM with IRDP, training of trainers, technical appraisal of private institutions, restructuring training courses to meet the requirements of the corporate and service sectors to provide more employment and development of inbuilt monitoring system in the training institutions etc.

पंचायत के सदस्यों और अधिकारियों को प्रशिक्षण

1442. श्री रामजीलालः क्या प्रामीण क्षेत्र और रोजगार मंत्री यह बताने की कृपा करेंगे किः

- (क) क्या पंकायती राज कार्यक्रम के अधीन नव-निर्वाचित पंचायत सदस्यों को कोई प्रशिक्षण दिया जा रहा है:
 - (ख) यदि नहीं, तो उसके क्या कारण है;
- (ग) उन राज्यों के नाम क्या है बहां पंचायत सदस्यों और पदाधिकारियों को प्रशिक्षण देने के लिए केन्द्र खोले गये हैं और प्रत्येक राज्य में ऐसे कितने केन्द्र हैं; और
- (घ) क्या ऐसा प्रशिक्षण हरियाणा के नव-निर्वाचित सदस्यों और पदाधिकारियों को भी दिया गया है और यदि हां, तो तत्संबंधी ब्योग क्या है?

ग्रामीण क्षेत्र और रोजगार मंत्रालय में राज्य मंत्री (श्री चन्द्रदेव प्रसाद वर्मा): (क) जी, हां।

- (ख) प्रश्न ही नहीं उठता।
- (ग) और (घ) हैदरम्बाद स्थित राष्ट्रीय प्रामीण विकास संस्थान जो केन्द्र स्तर पर शोषस्थ संस्थान है और ग्रज्य स्तर पर राज्य प्रामीण विकास संस्थान और हरियाणा सहित प्रत्येक राज्य/संघ राज्य क्षेत्र में ब्लाक/जिला स्तर पर विस्तार प्रशिक्षण केन्द्र पंचायती राज प्रतिविधियों

सहित ग्रामीण विकास कायकर्ताओं को प्रशिक्षण देते हैं। प्रत्येक राज्य में एक राज्य भागीण विकास संस्थान है लेकिन मिजोरम तथा गोवा में राज्य प्रामीण विकास संस्थान अभी काम नहीं कर रहे हैं, विभिन्न राज्यों में 85 विस्तार प्रशिक्षण केन्द्र कार्य कर रहे हैं। चूंकि पंचायती राज राज्य का विषय है इसलिए हरियाणा में प्रशिक्षित लोगों की संख्या का ब्यौरा नहीं रखा जाता है।

Diversion of EAS Funds in Andhra Pradesh

1443 DR. D. VENKATESHWAR RAO: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether the Chief Minister of Andhra Pradesh had informed the Central Government on the 12th October, 1995 that the funds allocated under Employment Assurance Scheme were not adequate to meet the assurance of 100 days employment to each family;
- (b) if so, whether the Central Government have asked the State Government to furnish a detailed statement of the funds spent for the purpose;
- (c) whether it is a fact that the above funds have been divert by the State Government for other purposes; and
- (d) if so, the details thereof and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS & EMPLOYMENT (SHRI CHANDRADEO PRASAD VERMA): (a) No, Sir. The Chief Minister of Andhra Pradesh had requested vide his letter dated 12.10.1995 for additional funds amounting to Rs. 120 crores for completing ongoing works and take up new works under EAS.

(b) The Chief Minister of Andhra Pradesh was informed by the then Minister for Rural Areas & Employment vide his letter dated 12.12.95 that EAS is a demand driven scheme and further funds would be considered for the State on the basis of actual utilisation of available